

from all over the country and the details of the State Governments which are not co-operating in the efforts being made by the Union Government in this regard;

(d) whether the Union Government have provided some financial assistance to the Haryana Government for the purpose; and

(e) if so, the amount thereof and the amount earmarked by the State Government of this purpose during the current year?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR) : (a) Yes. Sir. This news item had appeared in the context of the survey conducted in the State in implementation of the directions of the Supreme Court.

(b) After the first phase of survey, the State Government has initiated action for withdrawal of the children working in hazardous occupations/processes, establishment of Child Labour Welfare-cum-Rehabilitation Funds and recovery of compensation @Rs. 20,000 per child from employer found employing child in contravention of the Child Labour (Prohibition and Regulation) Act, 1986.

(c) For the rehabilitation of children working in hazardous occupations, 76 Child Labour Projects have been sanctioned so far for coverage of around 1.5 lakh children working in hazardous occupations. The issue was discussed in the Conference of the State Labour Ministers held on 7-8th July, 1997 when all the State Governments reaffirmed their commitment for eradication of the practice of child labour in a phased manner.

(d) and (e) An amount of Rs. 28 lakhs has already been released by the Government of India to 16 districts of Haryana @Rs. 1.75 lakh per district for conducting survey on child labour. The State Government has also earmarked Rs. 5 lakh for the financial year 1997-98.

Funds for Cancer Centre

3357. SHRI DHARMABHIKSHAM : Will the PRIME MINISTER be pleased to state :

(a) whether any request from the Government of Andhra Pradesh has been received by the Union Government seeking grants for Mehdi Nwaj Jung Institute for Cancer and Shrimati Basavatharak Ramarao Memorial Centre to set up a cancer hospital; and

(b) if so, the decision taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) No, Sir.

(b) In view of (a) above, does not arise.

Recognitions of BDS Degrees

3358. SHRI RADHA MOHAN SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether BDS degrees conferred by different Universities such as Australia, Romania and Russian Federation are recognised in India for higher studies and practice;

(b) if so, the details of such Universities; and

(c) whether the recognition pre-supposes reciprocity?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) and (b) The following dental qualifications awarded by the Universities situated in Australia and Russian Federation are recognised for the purposes of the Dentists Act, 1948, only when granted to Indian Citizen. No dental qualification is recognised in respect of Romanian Universities.

1. University of Sydney, Sydney, Australia.

2. University of Queensland, Australia.

3. Moscow Medical Stomatological Institute, Moscow.

(c) No reciprocity exists with any country.

Illegal Construction

3359. SHRI SOMJIBHAI DAMOR : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government are aware that illegal construction and renovation works are going on in large scale in the Paras Cinema Complex, Nehru Place, New Delhi despite eviction notice served by the concerned authorities in connivance with corrupt officials;

(b) if so, the relevance of eviction notice; and

(c) steps being taken to safeguard the lives of cinema viewers/employees of various organisations including the nationalised banks?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) to (c) The Municipal Corporation of Delhi has reported that in response to the vacation order issued on 25.7.97, some rectification work is going on at the site at present. The owner of the Paras Cinema has also filed an appeal against the eviction order before the Appellate Tribunal of the MCD, which, in turn, has directed MCD to inspect the site and furnish the report before it on 28.8.97. Further, two occupiers of the Complex have filed a case before Hon'ble High Court of Delhi and the same is pending.